

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 13/2017  
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE COMPANY: Advance Valves Company  
V/S  
Tanya Air Conditioning Pvt. Ltd.


SECTION OF THE COMPANIES ACT: 433(e),434(1)&439(1)(b)


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	GEETA SHARMA	ADV	PETITIONER	

ORDER

Learned counsel for the petitioner prays that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (J)